

CS SATYADEVI, B.Sc FCS
INSOLVENCY PROFESSIONAL
IP No.IBBI/IPA-002/IP-N00071/2017-18/10205
Email id:satyadevifcs@gmail.com

23 Lake Area, 3rd St
Chennai 600034
Phone:9444373373

To
The Deputy Registrar
National Company Law Tribunal
Division Bench, Chennai
Ministry of Corporate Affairs
Chennai 600001.

Respected Sir,

Sub: Notice of committee of creditors meeting in the matter of Bon Ton Softwares Private Limited, Chennai 600020.

Ref: Petition No.CP/504/(IB)/CB/2017 dated 1-06-2017 and 16-06-2017 respectively

Further to the order dated 1st June 2017, First meeting of Creditors of Bon Ton Softwares Private Limited having CIN U72200TN2007PTC062852 is scheduled on Thursday at 5 p.m. at 23 Lake Area, 3rd Cross Street, Nungambakkam, Chennai 600034 and a copy of the notice issued is attached herewith.

Further I inform you that the Committee of Creditors consists of only one Operational Creditor M/s. Hotel Janapriya and a report certifying constitution of creditors was already filed by me on 5th July 2017 in your office and it was proposed to hold the meeting on 8th July 2017.

However M/s. Hotel Janapriya, the Operational creditor requested for meeting to be held today and have given their consent for short notice and hence meeting is being scheduled on Thursday, 6th July 2017 at 5 p.m. at 23 Lake Area, 3rd Street, Chennai 600034. A copy of the notice is attached herewith and request you to take the same on record.

Thanking you

Yours faithfully

Sd/-

SATYADEVI A

Place: Chennai

Interim Resolution Professional

Date:5th July 2017

IBBI/IPA-002/IP-N00071/2017-18/10205

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To
The Deputy Registrar
National Company Law Tribunal
Division Bench, Chennai
Ministry of Corporate Affairs
Chennai 600001.

Respected Sir,

Sub: Submission of List of creditors as per Regulation 13(2) of the IBBI(CIRP) Regulations, 2016 in the matter of Bon Ton Softwares Private Limited, Chennai 600020.

Ref: Petition No.CP/504/(IB)/CB/2017 dated 1-06-2017 and 16-06-2017 respectively

Further to the order dated 16th June 2017 cited and communicated to me on 21st, June 2017 appointing me as an Interim Resolution Professional for petition under Section 9 of the Insolvency and Bankruptcy Code 2016 read with Rule 6 of the Insolvency and Bankruptcy(Application to Adjudicating Authority) Rules 2016 in the matter of Hotel Janapriya Vs Bon ton Softwares Private Limited, Chennai 600020, I attach herewith the following for your records .

1)List of creditors as per Regulation 13 of the IBBI(CIRP)Regulations, 2016 in quadruplicate

2)A Report certifying constitution of the committee of creditors as per Regulation 17 of the IBBI(CIRP) Regulations 2016 in quadruplicate.

Further it is proposed to convene meeting of Committee of Creditors of Bon Ton Softwares Private limited on Saturday, the 8th July 2017 at 11.00 a.m. at 23 Lake Area, 3rd Street, Chennai 600034 and a copy of notice is attached herewith.

I request you to take the same on record.

Thanking you

Yours faithfully

S/d.

SATYADEVI A
Interim Resolution Professional
IBBI/IPA-002/IP-N00071/2017-18/10205

Place: Chennai

Date:5th July 2017

P.S. Attachments:

Sl.No.	Particulars	Page Nos.
1	List of creditors including Annexure A	
2	Report certifying constitution of committee of creditors	
3	Public Advertisement English andTamil	

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LIST OF CREDITORS

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

CHENNAI BENCH

CASE NO.CP/504(IB)/CB/2017 (IND/1569(IB)/CB/2017

In the matter of

M/s. BON TON SOFTWARES PRIVATE LIMITED (Corporate Debtor)

Operational creditor of the Corporate Debtor : Hotel Janapriya

List of creditors under the Regulation 13(2) of IBBI (Insolvency Resolution Process for the Corporate Persons) Regulations 2016 by A. SATYADEVI , the Interim Resolution Professional under the Insolvency and Bankruptcy Code 2016.

1.The applicant for Corporate Insolvency Resolution Process filed by Hotel Janapriya, the Operational Creditor and applicant under Section 9 of the Insolvency and Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy(Application to Adjudicating Authority) Rules 2016 was admitted by National Company Law Tribunal Division Bench, Chennai vide order no. CP/504(IB)/CB/2017 (IND/1569(IB)/CB/2017 dated-01.06.2017 wherein ,the undersigned , A. SATYADEVI, Interim Professional was appointed as Interim Resolution Professional vide order dated 16th June 2017. who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.

2. In compliance with Regulation 13(2)(d) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for corporate Persons) Regulation 2016, a list of creditors along with amount claimed, claims admitted, security interest in respect of claims is enclosed of Annexure A In quadruplicate

INTERIM RESOLUTION PROFESSIONAL
In the matter of BON TON SOFTWARES PRIVATE LIMITED – Corporate Debtor

Sd/-

A.SATYADEVI (Name of the Interim Resolution Professional
Registration Number: IP No.IBBI/IPA-002/IP-N00071/2017-18/10205

Place: Chennai

Date: 5th July 2017

ANNEXURE A

Name of the Debtor: BON TON SOFTWARES PRIVATE LIMITED

List of Creditors as on 01st June 2017 being the date of Insolvency
Commencement Date

S.No	Name of Creditor	Address	Amount Claimed by the Creditors(in Rs.)	Amount Admitted(in Rs.)	Security Interest, if any, in respect of such claim(in Rupees)
1	Hotel Janapriya	44 Ponniamman Koil Street Kotturpuram Chennai 600085	Rs.19,78,873/- (Rupees Nineteen lakhs Seventy eight thousand and eight hundred and seventy three only)	Rs.19,78,873/- (Rupees Nineteen lakhs Seventy eight thousand and eight hundred and seventy three only)	NIL
	Total		Rs.19,78,873/-		

Note:

Specific details relating to assignment of debt may be specified - NIL

Sd/-

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INSOLVENCY PROFESSIONAL
IP No.IBBI/IPA-002/IP-N00071/2017-18/10205

23 Lake Area, 3rd St
Chennai 600034

**REPORT CONSTITUTING COMMITTEE OF CREDITORS
BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, CHENNAI**

CASE NO:CP/504(IB)CB/2017 (IND/1569/(IB)/CB/2017

In the matter of

M/s BON TON SOFTWARES PRIVATE LIMITED, the Corporate Debtor

AND

M/s. Hotel Janapriya - Operational creditor of the Corporate Debtor

List of creditor under the Regulation 13(2) of IBBI (Insolvency Resolution Process for the Corporate Persons) Regulation by A. SATYADEVI , Interim Resolution Professional under the Insolvency and Bankruptcy Code 2016.

The applicant for Corporate Insolvency Resolution Process filed by M/s. Hotel Janapriya and Operational Creditor under Section 9 of the Insolvency and Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy(Application to Adjudicating Authority) Rules 2016 was admitted by National Company Law Tribunal, Division Bench, Chennai vide order no CP/504(IB)/CB/2017 (IND/1569(IB)/CB/2017 dated-01.06.2017 wherein ,the undersigned , A. SATYADEVI, was appointed as Interim Resolution Professional vide order dated 16th June 2017 (and received on 21st June 2017)who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.

In compliance with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for corporate Persons) Regulation 2016, a Report Certifying the Constitution of Creditors is enclosed at Annexure A in quadruplicate.

INTERIM RESOLUTION PROFESSIONAL
In the matter of BON TON SOFTWARES PRIVATE LIMITED - Corporate Debtor

Sd/-

A.SATYADEVI (Name of the Interim Resolution Professional)
Registration Number: IP No.IBBI/IPA-002/IP-N00071/2017-18/10205

Place: Chennai

Date: 5th July 2017

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ANNEXURE A

REPORT CERTIFYING THE CONSTITUTION OF COMMITTEE OF CREDITORS

1. The applicant for Corporate Insolvency Resolution Process filed by Hotel Janapriya, a Partnership Firm, being the Operational Creditor under Section 9 of the Insolvency and Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy(Application to Adjudicating Authority) Rules 2016 was admitted by National Company Law Tribunal, Division Bench, Chennai vide order no. CP/504(IB)/CB/2017 (IND/1569/IB(CB/2017 dated 1st June 2017 wherein, the undersigned A. SATYADEVI was appointed as Interim Resolution Professional vide order dated 16th June 2017 (received on 21st June 2017) who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.
2. The registered office of the BON TON SOFTWARES PRIVATE LIMITED (Corporate Debtor) is situated at 44/19 Krishna Sree Enclave, 3rd Floor, 1st Main Road, Gandhi Nagar, Adyar, Chennai 600020.
3. In compliance with Section 13, Section 15 and other applicable sections of the Code Read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for corporate Persons) Regulation 2016 (herein after called 'Regulations') a public announcement
 - a) Intimating the commencement of corporate Insolvency Resolution Process against Bon Ton Softwares Private Limited, Chennai and
 - b) Calling the Creditors to submit the proof of claims was made on 23rd June 2017 in Business Standard, Chennai edition and on 22nd June 2017 in Maalai Malar, Vernacular Language newspaper where the registered office of the corporate Debtor is situated.
4. The last date of submission of claims was 30th June 2017 and a copy of the advertisement is attached .

5. The public notice sought proof of claims from financial creditors in form C as stipulated in Regulation 8. Till the last date of claim i.e. 30th June 2017, the undersigned interim Professional has received claims from the following Financial Creditors.

S.No	Name of the Creditor	Amount of Claim	Details of Security Interest
1	NIL	NIL	NIL

6. The public notice sought proof of claims from Operational creditors in Form B as stipulated in Regulation 7 till the last date of claim i.e. 30th June 2017 the undersigned Interim Professional has received claims from the following Operational Creditors.

S.No	Name of the Creditor	Amount of Claim
1	Hotel Janapriya 44 Ponniamman Koil Street Kotturpuram Chennai 600085	Rs.19,78,873/- (Rupees Nineteen lakhs Seventy eight thousand and eight hundred and seventy three only)

7. The public notice sought proof of claims from Operational Creditors being workmen and employees in the Form D/ Form E as stipulated in Regulation 9. Till the last date of claims i.e. 30th June 2017 the undersigned Interim Professional has received claims from the following workman/ Employee/ Authorised representative of workmen and employees.

S.No	Name of the Creditor	Amount of Claim
	NIL	NIL

8. The undersigned Interim Resolution Professional has duly verified the claims of the aforesaid creditors.

9. The list of creditors was filed with Honble National Company Law Tribunal, Division Bench, Chennai in compliance with Regulation 13(2) (d) of the IBBI(CIRP)Regulations 2016.

10. In compliance with Section 21(1) and 21(8) of the code and Regulation 16 of the IBBI(CIRP)Regulations, 2016 the undersigned interim resolution professional certifies the constitution of the committee of Creditors which consists of the following creditors.

a) Hotel Janapriya – Operational Creditor, 44 Ponniammal Koil Street,
Kotturpuram, Chennai 600085 .

INTERIM RESOLUTION PROFESSIONAL
In the matter of BON TON SOFTWARES PRIVATE LIMITED - Corporate Debtor

Sd/-

A.SATYADEVI (Name of the Interim Resolution Professional
Registration Number: IP No.IBBI/IPA-002/IP-N00071/2017-18/10205

Place: Chennai

Date: 5th July 2017

ANNEXURE to the List of Creditors:

Bon ton Softwares Private Limited, Chennai, the Corporate Debtor has on direction given their audited Annual accounts for the period ended 31st March 2017 and as on 30th June 2017 respectively and as per the audited accounts the unsecured financial creditors are as follows:

Sl.No.1	Name of the unsecured financial creditor	Amount as per balance sheet As on 30 th June 2017
1	Bonsoi Commercials LLP 38 Chinnathayammal Street Dharmapuri 636705 Tamilnadu	Rs.1, 81,00,000/- (Rupees one crore eighty one lakhs only)
2	Mr. Prabhu Ramachandran 6/13, 25 th Cross Street Indra Nagar, Adayar, Chennai 600020	Rs.1,04,09,830/-(Rupees one crore four lakhs nine thousand eight hundred and thirty oly)

Both the cited financial creditors have not submitted their claims and have given an affidavit stating that the Company is solvent and wish to continue their commercial transactions with them .

FURTHER BOTH THE ABOVE UNSECURED FINANCIAL CREDITORS ARE RELATED PARTIES TO THE COMPANY, and hence are not entitled to represent , participate or vote in the Committee of creditors meeting as per Section 21 of the Insolvency and Bankruptcy Code, 2016.

Hence only Hotel Janapriya, the Operational Creditor has been included in the Committee of Creditors in accordance with Regulation 16 of the Insolvency and Bankruptcy Board of India(Insolvency Resolution Process for Corporate Persons) Regulations 2016.

INTERIM RESOLUTION PROFESSIONAL In the matter of BON TON SOFTWARES PRIVATE LIMITED - Corporate Debtor

A.SATYADEVI (Name of the Interim Resolution Professional
Registration Number: IP No.IBBI/IPA-002/IP-N00071/2017-18/10205

Place: Chennai

Date: 5th July 2017

